IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY ,THE SEVENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

CONTEMPT CASE NO: 1708 OF 2019

Contempt Case filed under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondents herein for their willful and deliberate disobedience of the Orders of the High Court dated 25-11-2019 in W.A. No. 864 of 2019.

Between:

G.Prabhakar, S/o. Laxminarayana, Aged about 61 years, Occ. Retd. Govt Employee, R/o.H.No.3-5-40/ 1, Sri Sai Venkat Apts, Keshavanagar, Hyderguda Village, Rajendranagar Mandal, Ranga Reddy District - 500 048. **...PETITIONER**

AND

1. Sri.M.Veerabrahmaiah S/o Not Known to the petitioner The Commissioner for Co-operation & Registrar of Co-operative Societies, Telangana, Hyderabad.
2. Smt.V.Sumitra, D/o,W/o Not known to the Petitioner, The State Co-Operative Election Authority, Telangana, Hyderabad.
3. Sri.K.Janarardhan Reddy, S/o Not known to the Petitioner The Joint Registrar/ District Co-operative Officer, Ranga Reddy District, 7th Floor, Gagan Vihar, Nampally, Hyderabad.
4. Smt.B.Aruna, D/o,W/o Not known to the Petitioner The Hyderabad District Government Employees Co-Operative Housing Society Ltd. (Regd. No.146/HC/ 1958) Rep. by its Chairman, Person-in-charge, Having its Office at 10-2-289/4, Telangana Udyogi Trust Bhavan, A.C.Guards, TNGO's Bhavan,Opp. Mahavir Hospital, Hyderabad.

...CONTEMNORS/ Respondents

IA NO: 1 OF 2019

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay operation of the election Notification dated 05.12.2019 issued by the 2nd respondent for ensuing elections 2019 to the 4th respondent society pending disposal of the above contempt case.

IA NO: 1 OF 2024

Between:

Smt.B.Aruna, D/o,W/o Not known to the Petitioner The Hyderabad District Government Employees Co-Operative Housing Society Ltd. (Regd. No.146/HC/ 1958) Rep. by its Chairman, Person-in-charge, Having its Office at 10-2-289/4, Telangana Udyogi Trust Bhavan, A.C.Guards, TNGO's Bhavan,Opp. Mahavir Hospital, Hyderabad. .. Petitioner/ Respondent No. 4/ Contemnor No. 4

And

1. G.Prabhakar, S/o. Laxminarayana, Aged about 61 years, Occ. Retd. Govt Employee, R/o.H.No.3-5-40/ 1, Sri Sai Venkat Apts, Keshavanagar, Hyderguda Village, Rajendranagar Mandal, Ranga Reddy District - 500 048.
   ... Respondent No. 1 / PETITIONER/Writ
2. Sri.M.Veerabrahmaiah S/o Not Known to the petitioner The Commissioner for Cooperation & Registrar of Co-operative Societies, Telangana, Hyderabad.
3. Smt.V.Sumitra, D/o.Not known to the Petitioner, The State Co-Operative Election Authority, Telangana, Hyderabad.
4. Sri.K.Janarardhan Reddy, S/o Not known to the Petitioner The Joint Registrar/ District Co-operative Officer, Ranga Reddy District, 7th Floor, Gagan Vihar, Nampally, Hyderabad.

   (Respondent Nos. 2 to 4 are not necessary parties)

Counsel for the Petitioner: SRI. SRINIVASA RAO PUTLURI

Counsel for the Respondent Nos. 1 to 3 : THE ADDITIONAL ADVOCATE GENERAL

Counsel for the Respondent No. 4 : SRI M. VENKAT DIVAKAR

The Court made the following ORDER:

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

CONTEMPT CASE NO.1708 OF 2019

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Srinivasa Rao Putluri, learned counsel for the petitioner, provided a memo bearing USR No.38323 of 2025 filed on behalf of the petitioner and urged that the petitioner has informed him that the services of the present counsel are no longer required and another counsel will appear on behalf of the petitioner.

2. In view of the above submission, learned counsel for the petitioner has not argued the matter. But, nobody else has been engaged by the petitioner.

3. It is a matter of 2019. It appears that the petitioner has lost interest in the matter and therefore, has not made any alternative arrangement.

4. The Contempt Case is therefore dismissed.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- A.V.S. PRASAD
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Two CCS to Addl. Advocate General, High Court for the State of Telangana at Hyderabad.
2. One CC to SRI. SRINIVASA RAO PUTLURI Advocate [OPUC]
3. Two CCs to GP FOR COOPERATION (TG) ,High Court for the State of Telangana. [OUT]
4. One CC to SRI. M. VENKAT DIVAKAR, Advocate [OPUC]
5. Two CD Copies

HIGH COURT

DATED:07/04/2025



ORDER

CC.No.1708 of 2019

CLOSING THE CONTEMPT CASE

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